

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:827
ANSWERED ON:29.07.2010
GROUNDING OF CABIN CREW
Kumar Shri Kaushalendra

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has ordered Air India to ground forty cabin crew members on the grounds of violating flight duty norms;
- (b) if so, the details thereof;
- (c) whether the said cabin crew members were put on duty beyond stipulated hours on account of strike by employees' Union;
- (d) if so, the details thereof; and
- (e) the steps taken by DGCA to prevent occurrence of such situation in order to ensure flight safety?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) and (b): No, Madam. No such directions have been issued by DGCA.

(c) and (d): Do not arise.

(e): Directorate General of Civil Aviation (DGCA) has prescribed Flight Duty Time and Flight Time Limitations for cabin crew in Civil Aviation Requirements Section 7, Series 'J', Part I. All the airlines are required to adhere to these requirements while rostering their cabin crew for their flights. Whenever a cabin crew is nearing a limitation the organisation temporarily stops their flying to avoid any exceedance of the limits. DGCA during surveillance inspections, spot checks and safety audit monitors compliance of regulatory requirements. Similarly, Flight Safety Department of each airline is also required to monitor the flight duty time requirements as part of their accident prevention programme.